

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

C.P. No. 119/92  
in D.A. No. 25/92

Shri H.G.Deshpande,  
Supdt. Sorting  
R.M.S. Dadar Sorting Dadar,  
Bombay - 411001 . . . . .Applicant

v/s

The Union of India  
and others. .... Respondents.

ÇORAM : HON'BLE MEMBER USHA SAVARA, MEMBER(A)

HON'BLE MEMBER SHRI J.P.SHARMA (J)

Appearance :

Shri S.P.Kulkarni, Adv.for the  
applicant.

TRIBUNAL'S ORDER

30TH JUN 1992

The grievance of the applicant of O.A.25/92 is that, the Tribunal in it's operative portion ordered that, only rent on penal rate be charged from the applicant for the period from 25.6.1991 to 30.10.1991 and after 31 st October 1991, the damage rate of rent shall be charged. Earlier, the respondents have charged from the applicant damage rate of rent from July 1991 instead of October 1991. Learned counsel for the respondents,however, filed a copy of the order dated 26.6.1992, wherein it has mentioned the charges for the period from 25th Jun 1991 to October 1991. I think, this is in line with the direction given by the Tribunal in the aforesaid judgement. We therefore see no case is made out for contempt. The Contempt petition is dismissed.

(J.P.SHARMA) —  
MEMBER (J)

3-1615 ✓

Mr. Lawrence  
(USHA SAVARA)  
MEMBERA)